

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 717 of 2020**

**In the matter of:**

**Kolla Koteswara Rao**

**....Appellant**

**Vs.**

**Dr. S.K. Srihari Raju & Anr.**

**....Respondents**

**Present**

**For Appellant: Mr. Aaditya Vijaykumar, Mr. Namrata Mohapatra & Mr. Kolla Koteswara Rao, Advocates.**

**For Respondents: Mr. Kailash nath PSS (R-1)  
Mr. Pankaj Bhagat (RP), For R-2.  
Mr. Mithun Shashank, Advocate.**

**ORDER**  
**(Virtual Mode)**

**02.03.2021:** Heard the Learned Counsel for the Appellants.

2. Learned Counsel for the Respondents are also present.

3. In the course of the arguments it is submitted that Learned Counsel for the Appellant proposes that he has relied upon two 'Judgements', which he had not file hard copies before the Office of the Registry. Therefore, he is directed to file the 'Hard Copies of the Judgements' which he is relied upon, within one week. Learned Counsel for the Appellant is directed to serve the 'Judgments' to Learned Counsel for the Respondents through e-mail (soft copy).

4. List this matter for further '**Part Heard**' on **15<sup>th</sup> March, 2021**.

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**

*Sim/Kam*